

Central Administrative Tribunal, Principal Bench

O.A.No.1084/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 21st day of March, 1997

Kuldeep Kumar
s/o Shri Khushal Singh
r/o D/801, Mangol Puri
Gali No.14
New Delhi - 83. Applicant
(By Shri M.K.Gaur, Proxy of
Shri U.Srivastava, Advocate)

Vs.

1. Union of India through
The Secretary
M/o Communications
Dept. of Post Dak Bhawan
Sansad Marg
New Delhi.
2. Asstt. Director General (Admn.)
Dak Bhawan, Sansad Marg
New Delhi - 1. Respondents
(By Shri Mrs. Sumbul Rizvi Khan, Advocate)

O R D E R(Oral)

The applicant who has rendered casual service is aggrieved by the fact that though work is available with the respondents, they have denied him opportunity to work and have been taken steps to engage freshers and outsiders.

2. I have heard the counsel on both sides. The learned counsel for the respondents states that as and when work becomes available, the case of the applicant would be considered in preference to his juniors and freshers from outside.

3. In the light of the above, I dispose of the application directing the respondents, in case casual work is available, to engage the applicant in preference to his juniors and freshers from outside. OA is disposed of. No costs.

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)

/rao/